

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1237
ANSWERED ON:17.08.2012
ARBITRARINESS OF PRIVATE HOSPITALS AND DOCTORS
Bais Shri Ramesh;Naik Shri Shripad Yesso

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any mechanism is in place to guard the patients against any possibilities of arbitrariness of private hospitals and doctors in National Capital Region of Delhi;
- (b) if so, the details thereof and cases arising therefrom during each of the last three years and the current year;and
- (c) if not, the reasons therefor and the steps taken or proposed to be taken by the Government in this direction?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (c): Health is a State subject and it is primarily the responsibility of the Government of NCT of Delhi to regulate/monitor the functioning of the hospitals to avoid any possibilities of arbitrariness of private hospitals and doctors. Information in respect of such cases is not maintained centrally.

However, the Central Government has enacted the Clinical Establishments (Registration and Regulation) Act,2010 which provides for the registration and regulation of clinical establishments in the country and for matters connected therewith or incidental thereto. The Act has not come into effect in the Government of NCT of Delhi in view of provisions of Sub-Section(3) of Section (1) of the Act and Section 56 of the Act.